

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO. 470 OF 2009

LEENA SRIVASTAVA & ORS.

.....

PETITIONERS

VERSUS

SANDIP KR. SRIVASTAVA & ORS.

.....

RESPONDENTS

O R D E R

The present transfer petition has been filed by the petitioner-wife and her family members (viz. her parents and brothers) under Section 406 of the Code of Criminal Procedure seeking transfer of Criminal Case No. 329 of 2007 titled Govt. NCT (State) through its Police Commissioner, Delhi v. Sabneet and Others pending in the Court of Metropolitan Magistrate, Patiala House, New Delhi to the Family court, Allahabad (U.P.)

We have perused the grounds urged in the transfer petition and also heard the learned counsel for the parties. We are satisfied that the transfer petition deserves to be allowed and we, accordingly, allow the transfer petition and direct the transfer of

Criminal Case No. 329 of 2007 pending in the Court of
Metropolitan Magistrate, Patiala House, New Delhi to
Family Court, Allahabad (U.P.).

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
NOVEMBER 06, 2009.



SUPREME COURT OF INDIA



JUDGMENT